

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1311

ANSWERED ON:21.03.2012

RULE FOR CIVIL SERVANTS

Ram Shri Purnmasi; Ray Shri Rudramadhab ; Singh Shri Sushil Kumar

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government has notified a rule making it compulsory for IAS, IPS and officers from other all-India services to retire in 'public interest' if they fail to clear a review after 15 and 25 years of service as reported in the media;
- (b) if so, the details of IAS, IPS and officers from all-India services who have retired in public interest so far;
- (c) whether the Government has laid down any criteria in this regard;
- (d) if so, the details thereof;
- (e) whether the Government also proposes to implement the same norms for employees of Central Secretariat Stenographer Service;
- (f) if so, the details thereof; and
- (g) whether there is any proposal to initiate disciplinary proceedings against officer(s) who do not take action on communications received from general public within the stipulated period prescribed in CSMOP, and if so, the details thereof?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a): In so far as All India Service Officers are concerned, Rule 16(3) of the All India Services (DCRB) Rules, 1958 has been amended on 31st January, 2012 which provides that the Central Government may, in consultation with the State Government concerned, require a Member of the Service to retire from Service in public interest, after giving such Member at least three month's previous notice in writing or three month's pay and allowances in lieu of such notice,-

- (i) after the review when such Member completes 15 years of qualifying Service; or
- (ii) after the review when such Member completes 25 years of qualifying Service or attains the age of 50 years, as the case may be; or
- (iii) if the review referred to in (i) or (ii) above has not been conducted, after the review at any other time as the Central Government deems fit in respect of such Member.

(b): Since the rule 16(3) of AIS (DCRB) Rules, 1958 has been amended recently on 31.01.2012, no officer has been retired prematurely in public interest invoking the amended provision of the rule. However, All India Service officers have been retired prematurely in public interest in the past invoking the pre-amended Rule 16(3) of AIS (DCRB) Rules, 1958 after their completion of 30 years of qualifying service or 50 years of age.

(c) & (d): The existing guidelines for reviewing the records of the All India Services Officers are based on the principles of weeding out the officer(s) of doubtful integrity or the officers who have outlived their utility and their services are no longer useful to the general administration.

(e) & (f): So far as Central Government Employees are concerned, Government may retire any Government Servant in public interest after he has attained the age 50/55 years or after completion of 30 years service by giving him notice of not less than three months in writing or three months pay and allowances in lieu of such notice.

(g): There is no provision in the CSMOP for initiating disciplinary proceedings against defaulting officer(s). However, para 66 of the CSMOP provides guidelines for handling communications received from the general public.